

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.340/MP/2020 along with IA No.1/2021

- Subject : Petition under Sections 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.5.2018 executed between Petitioner herein Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited.
- Date of Hearing : **10.11.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Torrent Power Limited (TPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.
- Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, TPL
Ms. Divya Chaturvedi, Advocate, TPL
Shri Saransh Shaw, Advocate, TPL
Shri Geet Rajan Ahuja, Advocate, TPL
Shri G. Umapathy, Sr. Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL
Shri M.G. Ramachandran, Senior Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Shri Aneesh Bajaj, Advocate, SECI

Record of Proceedings

During the course of the hearing, learned senior counsels for the Petitioner and Respondent, SECI, made their respective submissions in the matter in detail. The learned counsel for the Respondent, MPPMCL, indicated that the Respondent has already made its submissions during the previous hearing and the same be considered.

2. Based on the request of the learned senior counsels for the parties, the Commission permitted the Petitioner and the Respondents to file their respective written submissions, if any, within three weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**